

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2007
ANSWERED ON:09.03.2010
CRIME AMONG EDUCATED YOUTH
Rajendran Shri C.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a): Whether there is a growing tendency of educated youths entering into the world of crime;
- (b): if so, the details and the reasons therefor;
- (c): the total number of such persons arrested under the Indian Penal Code(IPC) and Special and Local Laws (SLL) during each of the last three years and the current year, State-wise;
- (d): whether the Government has conducted any survey in this regard;
- (e): If so, the outcome of the survey; and
- (f): the measures being taken by the Government to wean away the youth from such criminal tendency?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAYMAKEN)

(a)to (c): National Crime Records Bureau(NCRB) does not maintain specific information on crime committed by educated youths separately. However, the State/UT- wise details of persons arrested under IPC and SLL in the age-groups upto 18 years and between 18 & 30 years during 2006 – 2008, as compiled by NCRB, are enclosed at Annexure. The latest available information pertains to year 2008.

(d): The Union Ministry of Home Affairs is not aware of any such survey.

(e): Does not arise.

(f): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more focused attention to improving the Administration of criminal justice system and take such measures as are necessary for prevention and control of crime.